CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.81/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreement dated 29.12.2017 for the development of 50 MW ISTS connected wind project between Adani Wind Energy Kutchh One Limited [Formerly known as Adani Green Energy (MP) Limited] and Solar Corporation of India Limited seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh One Limited (AWEK1L)
- Respondents : Solar Corporation of India Limited.

Petition No. 82/MP/2024

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Article 12.2 of the Power Purchase Agreements dated 25.10.2019 for the development of 250 MW ISTS connected wind project between Adani Wind Energy Kutchh Three Limited [Formerly known as Adani Green Energy Three Limited] and Solar Energy Corporation of India Ltd. seeking reliefs for the additional expenditure incurred due to occurrence of Change in Law event.
- Petitioner : Adani Wind Energy Kutchh Three Limited (AWEK3L)
- Respondents : Solar Energy Corporation of India Ltd. & Ors.

Date of Hearing : 17.5.2024

- Coram : Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member Shri P. K. Singh, Member
- Parties Present : Ms. Sakshi Kapoor, Advocate, AWEK1L & AWEK3L Shri Pradyumn Amit Sharma, Advocate, AWEK1L & AWEK3L

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petitions have been filed seeking relief for Change in Law event i.e. issuance of the Working Group Report dated July 2022 ('WGR 2022') under the Chairmanship of the Central Electricity Authority ('CEA') post Petitioner's bid submission date, i.e. after the cut-off date, which led to mandate of installation of the Reactive Power Compensation Devices viz. 'Capacitor Banks'. Learned counsel further submitted that the CEA through WGR 2022, mandated the various parameters to be followed by the Renewable Energy generating stations which was not a norm as on the cut-off date.

A RoP in Petition No. 81/MP/2024 & Ors.

2. Considering the submissions made by the learned counsel for the Petitioners, the Commission directed as under:

(a) Admit. Issue notice to Respondents.

(b) Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder, if any, within two weeks thereafter.

3. The Petitions will be listed for the hearing in due course along with other similar Petitions.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)

AROP in Petition No. 81/MP/2024 & Ors.